

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10TH JULY, 2024

No. 169 A: The Judicial Officer named in Column no. 2 of the table below is transferred and posted as Railway Judicial Magistrate to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which he is competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under Sub-Section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the officer named in Column no. 2 for the territorial jurisdictions mentioned against his name, given in Column no. 3 of the table below.

The officer is also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 283 of the Bharitya Nagrik Suraksha Sanhita, 2023. He is also conferred with the powers to take cognizance of such cases which he has been authorized to try in his respective territorial jurisdictions: -

Sl. No.	Name of the officer with designation and present place of posting	Name of the station where he would be posted in the Court of Railway Judicial Magistrate	Jurisdictions for which power is being vested
01	02	03	04
1.	Mr. Manjeet Kumar Sahu, SDJM, Porahat (Chaibasa)	Porahat (Chaibasa)	East Singhbhum, West Singhbhum, Saraikela-Kharsawan and Ranchi


By order of the Court,

Sd/- Mohammad Shakir
Registrar General

Memo No. 3446 /Apptt

Dated Ranchi the 10th July, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the General Manager (Security), Eastern Railway, Kolkata, East Central Railway, Dhanbad and South Eastern Railway, Kolkata/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the Principal District & Sessions Judge, Chaibasa for information and communication to the Officer concerned and the concerned Railway Magistrate [communication to all concerned Railways Authorities.].


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
The 10TH JULY, 2024

No. 170 A: The Judicial Officer named in Column no. 02 is posted as Judicial Magistrate at the place mentioned against his name given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officer named in Column no. 2 for the District mentioned against his name, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 of Section 10 of the Bharitya Nagrik Suraksha Sanhita, 2023, the officer is also designated as **Sub-Divisional Judicial Magistrate**, with immediate effect, for the Subdivision noted against his name in "(c)" of Column no. 3 of the said table.

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division	Designation of the officers after vesting the powers of SDJM & others
01	02	03	04
1.	Mr. Ankit Kumar Singh, Railway Judicial Magistrate, Porahat (Chaibasa)	(a) Chakradharpur (b) Chaibasa (c) Chakradharpur	S.D.J.M.-cum-Civil Judge (Junior Division)-cum-Judge I/c, Chakradharpur Chaibasa

By order of the Court,

Sd/- Mohammad Shakir
Registrar General

Memo No. 3447/Apptt.

Dated Ranchi the 10th July, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judge, Chaibasa for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10TH JULY, 2024

No. 71 A: The Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023 the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at their respective place of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Mr. Surendra Bedia, Civil Judge (Senior Division)-cum-J.M., Godda [UOT to Jamshedpur]	Jamshedpur
2.	Mr. Narendra Kumar, Civil Judge (Senior Division)-cum-J.M., Jamshedpur [UOT to Godda]	Godda
3.	Ms. Saquia Kausar, Addl. Civil Judge (Junior Division)-cum-J.M., Garhwa	Nagar Untari (Garhwa)
4.	Ms. Babita Mittal, Addl. Civil Judge (Jr. Div.)-cum-J.M., Giridih	Giridih
5.	Ms. Ruby, J.M.-cum-P.M., JJB, Giridih [She is directed to join her new assignment after availing maternity leave.]	Giridih

Accordingly, the aforesaid officers are directed to join their new assignment at the Judgeship as mentioned in Column No. 03 of the table above before the concerned Principal District & Sessions Judges with immediate effect.


Further, the concerned Principal District and Sessions Judges are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 3448 /Apptt.

Dated Ranchi the 10th July, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges of Jharkhand for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10th JULY, 2024

No. 172 A: In exercise of the powers conferred under Sub Section (3) of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the High Court has been pleased to confer upon the Officer, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the District noted against his name in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 10 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Officer named in Column No.2 is also appointed as Additional Chief Judicial Magistrate for the District mentioned against his name and to vest him with all the powers of a Chief Judicial Magistrate under the Bharitya Nagrik Suraksha Sanhita, 2023, or under any other law for the time being in force as the High Court may direct, which he will exercise only in the District/Subdivision mentioned against his name in Column No.4.

Sl. No.	Name of the Officer with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Mr. Krishna Lohra, Civil Judge (Sr. Div.)-cum-J.M., Garhwa [Under orders of transfer and posting at Chakradharpur (Chaibasa) as Civil Judge (Sr. Division)]	Chaibasa	Chakradharpur

By Order of the Court/-

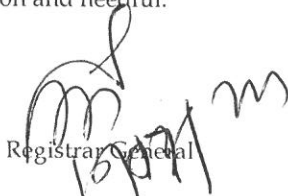
Sd/-(Mohammad Shakir)

Registrar General

Memo. No. 3449/Apptt.

Dated Ranchi, the 10th July, 2024

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Doranda, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Principal District & Sessions Judge, Garhwa & Chaibasa for information and communication to the Officer concerned/ the Dy. Commissioner & the Superintendent of Police, Chaibasa for information and needful.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10th JULY, 2024

No. 173 A :The Civil Judge (Senior Division) named in Column No. (2) of the table given below is appointed as Civil Judge (Senior Division)-I in the Judgeship to be stationed ordinarily at the place mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judge (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officer concerned unless it is published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Krishna Lohra, Civil Judge (Sr. Div.)-cum-J.M., Garhwa [Under orders of transfer and posting at Chakradharpur (Chaibasa) as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Chakradharpur c) Chaibasa	S.C.C. powers of Rs.1500/- within the local limits of Chakradharpur Munsifi.

By order of the Court/-

Sd/-(Mohammad Shakir)

Registrar General

Memo. No. /Apptt. Dated Ranchi, the July, 2024

Copy forwarded to the Principal District & Sessions Judge, Chaibasa for information and communication to the Officer concerned.

The concerned Principal District & Sessions Judge is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

Sd/- (Mohammad Shakir)

Registrar General

Memo. No. 3451 /Apptt. Dated Ranchi, the 10th July, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Dy. Commissioner of the concerned District for information and necessary action.

(The Dy. Commissioner is requested to get the notification published in the District Gazette within fortnight from the receipt of this order).


Registrar General